

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-587(PB)/2017

IN THE MATTER OF:

ICICI Bank Limited

.... **APPLICANT / PETITIONER**

Vs

Vidya Mandir Classes Limited

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

Coram:

VARADHARAJAN

HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT

:- Mr. K. Dutta, Advocate
Ms. Padmini Kaur, Mr. Nayam Aggarwal and Ms.
Vishakha Gupta, Advocates

For the RESPONDENT


:- Mr. Niraj Kumar, Advocate with Mr. Adiya Dewan,
Advocate
Mr. Krishna Gopal, Advocate for Financial Debtor

ORDER

Learned counsel for the parties is present. Perusal of the order dated 19.01.2018 discloses that the matter is part heard before the Hon'ble Principal Bench.

In view of the same this matter is adjourned to 12th February 2018.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(VARADHARAJAN)
MEMBER (JUDICIAL)

Deepak Kumar
05.02.2018